



## **Annexure IV Wordings – Add On Covers**

### **Private Car Package Policy**

## Wordings - Add On Covers

### (1) Depreciation Cover

#### Scope of Cover

In consideration of the payment of extra premium paid by the insured as mentioned in the policy schedule it is hereby understood and agreed subject to the terms, conditions exclusions and limitations that the Company shall bear the Depreciation amount deducted on the value of the parts replaced as a result of admissible claim Own Damage Section.

\* For the purpose of this Cover the expression ‘admissible claim’ shall mean an event or series of events arising out of one cause in connection with the vehicle insured in respect of which indemnity is provided under this policy.

### (2) Consumables Cover

#### Scope of Cover:

In consideration of the payment of extra premium paid by the insured as mentioned in the policy schedule it is hereby understood and agreed subject to the terms, conditions exclusions and limitations that the Company agrees to cover expenses incurred towards “those items or substances of specific use which at the time of loss are either totally consumed or deemed unfit for further use in the vehicle” arising out of damage to the vehicle insured and/or to its accessories caused by insured peril under the basic **Private Car Package Policy**.

Consumables shall mean those items or substances which have specific use and when applied to their respective uses are deemed to be consumed completely and/or are deemed to be unfit for future use. These items include grease, lubricants clip, air conditioner’s gas, bearings, engine oil, oil filter, fuel filter, break oil, nut and bolt, screw, washers and the like.

Subject otherwise to the terms, conditions, exceptions and limitations of the policy.

#### Special Conditions applicable:

- a) The cover under this add-on will be available only for vehicles upto the maximum age of 5 years.
- b) For any claim to become payable under this add-on, it should be admissible under “Own Damage Section” of the Policy.
- c) Such repairs to be undertaken within three (3) days of date of loss.

### (3) **GAP Value Cover**

#### **Scope of Cover:**

In consideration of the payment of extra premium paid by the insured as mentioned in the policy schedule it is hereby understood and agreed subject to the terms, conditions exclusions and limitations that the Company agrees to pay the “difference amount” between the amount received under Own Damage Section i.e. Insured Declared less deductibles under the policy AND price as per purchase invoice OR the current replacement value of vehicle if the same make model is available, whichever is less in the event of a Total Theft or Total Loss/ Constructive Total Loss of the vehicle.

It also covers the Road Tax and first time registration charges if specifically declared and additional premium is paid.

Maximum liability to the company is limited to the sum insured mentioned in the policy schedule.

#### **Special Conditions applicable to this benefit-**

- a) The vehicle is not more than 3 years old on the date of commencement of the policy period.
- b) The Total loss/ Constructive Total Loss (CTL) or Total Theft of the vehicle should be admissible under Own Damage Section of the policy.
- c) Insured should be the first registered owner of the vehicle.
- d) Vehicle insured should be indigenous.

#### (4) **Passenger Assist Cover**

**In consideration of the payment of extra premium paid by the insured as mentioned in the policy schedule it is hereby understood and agreed subject to the terms, conditions exclusions and limitations that the Company stands to pay the insured as is provided below:-**

- **Hospital Allowance:** the Company agrees to pay the amount mentioned in the policy schedule per insured with maximum number of insured limited to the seating capacity of the vehicle for per day of hospitalisation caused due to bodily injury caused by accidental, external, violent and visible means while traveling in, embarking or disembarking from the insured vehicle during the policy period as mentioned in the schedule for which a valid claim under the Policy is admissible.
- **Medical Expenses:** Company undertakes to reimburse Medical Expenses per Insured person with maximum number of insured limited to the seating capacity of the vehicle up to the Sum Insured as specified in the Schedule, following treatment of bodily injury caused by accidental, external, violent and visible means while traveling in, embarking or disembarking from the insured vehicle during the policy period as mentioned in the schedule for which a valid claim under the Policy is admissible.

#### **Special Conditions applicable to Medical expenses Coverage:**

The Company stands to cover medical expenses for treatment taken from only registered Medical Practitioners under respective medical councils.

- **Medical Transport Assistance:** The Company agrees to pay amount as mentioned in the policy schedule incurred by the insured towards transportation of the insured/ insured person(s) to the Hospital post suffering bodily injury caused by accidental, external, violent and visible means while traveling in, embarking or disembarking from the insured vehicle during the policy period as mentioned in the schedule for which a valid claim under the Policy is admissible.

## **(5) Roadside Assistance cover**

### **Scope of Cover:**

In consideration of the payment of extra premium paid by the insured as mentioned in the policy schedule it is hereby understood and agreed subject to the terms, conditions exclusions and limitations that the company agrees to provide Roadside assistance through the authorised vendor in case of breakdown of the insured vehicle. The services provided under the Roadside Assistance are as under:-

- a) Vehicle relocation to the nearest garage in case of Major breakdown.
- b) Repair Services for Minor Breakdowns
- c) Assistance in case of Lockout/ lost keys
- d) Changing of Flat tyre
- e) Arrangement of emergency fuel in case the vehicle runs out of fuel.
- f) Alternative Transport assistance to the nearest safe location for the passengers of the vehicle

### **Special Conditions**

- a) All additional expenses regarding replacement of a part, additional Fuel and any other service which does not form a part of the standard services mentioned above would be on chargeable basis to the insured.